

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-107
(IB)-264(PB)/2023
New IA/6206/2023

IN THE MATTER OF:

Go Airlines (India) Limited

....Applicant

SECTION

U/s 10 of IBC, 2016

Order delivered on 23.11.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Ms. Pranaya Goyal, Ms. Apoorva Kaushik, Mr. Nehal Gupta, Advs.
Mr. Ravi Nath, Mr. Ankit Garg, Advs.

For the Respondent :

For the RP : Mr. Diwakar Maheshwari, Ms. Pratiksha Mishra,
Mr. Shrayesh Edupuganti, Advs.

ORDER

New IA/6206/2023:-

This is an application filed by the Resolution Professional under Section 12(2) of the IBC, 2016 read with Regulation 40 of the IBBI (IRP for CP) Regulations, 2016 read with Rule 11 of NCLT Rules, 2016 seeking extension of 90 days w.e.f. 06.11.2023 for completion of CIRP process. Heard the submissions made by Ld. Counsel for the Resolution Professional. It was submitted that the CoC in its meeting held on 17.10.2023 passed a resolution with 100% voting accorded their approval for extension of the CIRP period beyond 180 days by a period of 90 days and also authorized Resolution Professional to move an application to this Adjudicating Authority for seeking

extension of 90 days. It was also submitted by Ld. Counsel for the Resolution Professional that at that time of filing application, he had received one expression of interest. Keeping in view the facts and circumstances of the case and keeping the view provisions contained in Section 12(2)(3) of the IBC, 2016, 90 days extension for completion of CIRP period w.e.f. 06.11.2023 is granted. Resolution Professional is directed to complete the CIRP process within the extended period. With these observations, the present application i.e. New IA/6206/2023 is **disposed off**.

S/d-
(Dr. SANJEEV RANJAN)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)